

FIR No. 349/2020  
PS Sarai Rohilla  
U/S 379/411 IPC  
State Vs. Mahavir @ Ajay

(Through Video Conferencing)

26.04.2021

4<sup>th</sup> Application under section 437 Cr.P.C for grant of bail on behalf of accused Mahavir @ Ajay

Present: Ld. APP for the State  
Sh. Ajay Kumar Saini, LAC for accused.

LAC for accused has submitted that accused is in JC since 03.10.2020 and has been falsely implicated in the present case.

I have heard LAC for accused, Ld. APP for the State and perused the reply.

Ld. APP for the State has opposed the bail application.

Accused has similar previous involvements in several cases, and is found to be a habitual offender. As per the charge-sheet accused is also found to be a drug addict, with no permanent place of residence. Present bail application has been moved on the same grounds, as previous application. No fresh grounds for granting bail has been pointed out.

Considering the facts and past antecedents of the accused, I do not find it to be a fit case to admit the accused on bail. Application is hereby dismissed.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.

(Charu Asiwali)  
MM-04/Central:  
Delhi/26.04.2021